



19th NALSAR

JUSTICE BODH RAJ SAWHNY
MEMORIAL MOOT COURT
COMPETITION

2026

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BROCHURE

We the People
of the United States, in Order
to establish Justice, insure domestic
Tranquillity, promote the general
Welfare, promote the general
Liberty to ourselves and our
Posterity, do hereby adopt and give
this Constitution for the United
States of America.

Section 1. All legislative Powers
herein granted shall be vested in
the Congress of the United States,
which shall consist of a Senate and
House of Representatives.

Section 2. The House of Repre-
sentatives shall be composed of
Members chosen every second Year
by the People of the several States,
and the Electors in each State shall
have the Qualifications requisite for
Electors of the State Legislature.

No Person shall be a Representa-
tive who shall not have attained to
the Age of twenty five Years, seven
Years, and be seven Years a Citizen
of the United States, and who shall
when elected be an Inhabitant of
that State in which he shall be
chosen. Representatives and direct
Taxes shall be apportioned among
the several States which may be
included within this Union, accord-
ing to their respective Numbers, which
shall be determined by adding to
the whole Number of free Persons,
bound to Service, three fifths of
all other Persons, except Indians
not taxed. Three Years for a first
Meeting, and within every subse-
quent Term of seven Years, by
Law direct. The Number of Repre-
sentatives shall not exceed one for
every thirty Thousand, but each
State shall have at least one Repre-
sentative, and until such Enumera-
tion shall be made, the States of
New Hampshire one, Massachusetts
three, Connecticut five, Rhode Is-
land one, New York six, New Jer-
sey four, Delaware one, Maryland
six, Virginia three, North Carolina
five, and Georgia three.

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About NALSAR



The National Academy of Legal Studies and Research (NALSAR), established in 1998 by a statute of the State of Andhra Pradesh, has been a hub for critical discussions on law and justice since its inception. Recognizing that issues of justice permeate all areas of legal practice whether in courts, corporations, education, or administration, the University has championed the use of law as a tool for social change.

Being counted among the top law schools in India officially recognised by NAAC, it attracts students from across the country and faculty from both India and abroad. While proud of its standing, the University does not let rankings define its identity. Throughout its existence, NALSAR has consistently explored innovative strategies to foster a vibrant academic environment, continually reflecting on its successes and challenges in pursuit of its goals.



ABOUT THE BRS MEMORIAL TRUST



The Bodh Raj Sawhny Memorial Trust, established in 1999 by Late Mr. Degamber Sen Sawhny in honor of his father, Justice Bodh Raj Sawhny, commemorates the contributions of an eminent jurist born in Bhera, Shahpur, Punjab (now Pakistan). Educated at Cambridge University and Oxford University, where he excelled in law and sports, Justice Sawhny returned to India and practiced law in Lahore. He notably defended his father, Lala Hans Raj Sawhny, and Sardar Ajit Singh in the Pindi Armoury case, securing their acquittal. Appointed Chief Judge of the J&K Judicial Service in 1910, he played a key role in drafting the constitution of the High Court of Jammu and Kashmir, where he served from 1928 to 1936, including a tenure as Acting Chief Justice. Additionally, he was honored with the title of Rai Bahadur and served as Superintendent of the Camp during the Coronation Durbar of King George V and Queen Mary in 1911.



ABOUT THE MOOT



The objective of the 19th NALSAR - Justice B.R. Sawhny Memorial Moot Court Competition 2026 is to stimulate research and engagement in pertinent issues in Constitutional Law.

The competition is scheduled to be held from 2nd October to 4th October 2026 in an offline format. The moot will be judged by revered constitutional law scholars with expertise in the legal issues set out in the Moot Problem. The moot is being organised in collaboration with the Justice Bodh Raj Sawhny Memorial Trust.

ABOUT THE VIDHI CENTRE FOR LEGAL POLICY

The Problem Drafters

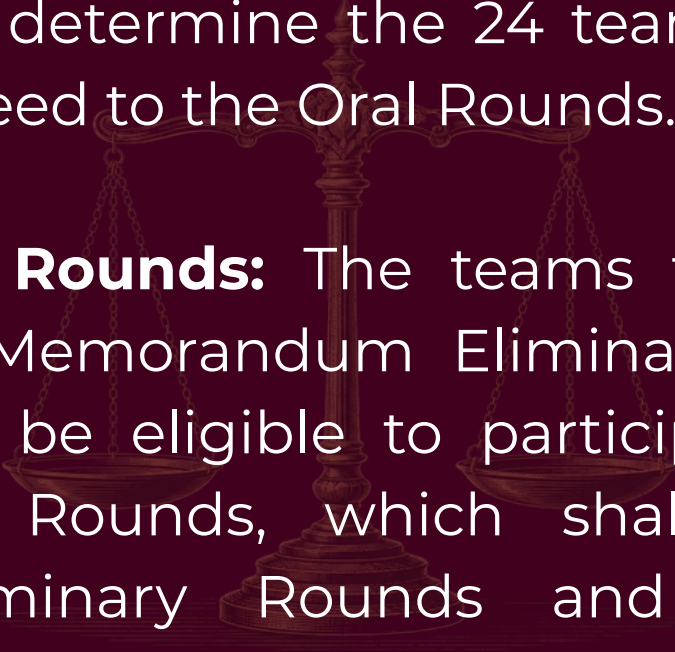
The Vidhi Centre for Legal Policy ('Vidhi') is an independent think-tank doing legal research to make better laws and improve governance for the public good. Vidhi does this through high quality, peer reviewed original legal research; through engaging with the Government of India, State governments and other public institutions to both inform policy- making and to effectively convert policy into law; and through strategic litigation petitioning courts on important law and policy issues. Vidhi's abiding values are non-partisan engagement, research excellence and independence.



Competition STRUCTURE



The Competition shall comprise two stages:

- **Memorandum Elimination Round:** The results of this round shall be based on the evaluation of Memorandums and shall determine the 24 teams that will proceed to the Oral Rounds.
 - **Oral Rounds:** The teams that qualify the Memorandum Elimination Round shall be eligible to participate in the Oral Rounds, which shall comprise Preliminary Rounds and Advanced Rounds.
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ELIGIBILITY AND REGISTRATION

THE COMPETITION IS OPEN TO STUDENTS ENROLLED BONA FIDE ON A REGULAR BASIS IN AN UNDERGRADUATE/POSTGRADUATE LAW COURSE (INCLUDING LL.M. PROGRAMS) OR ITS EQUIVALENT CONDUCTED BY ANY INSTITUTION RECOGNIZED BY THE BAR COUNCIL OF INDIA.

THERE IS A LIMIT OF 4 TEAMS PER INSTITUTION. INTERESTED TEAMS ARE REQUIRED TO REGISTER FOR THE COMPETITION BY FILLING OUT THE REGISTRATION FORM .

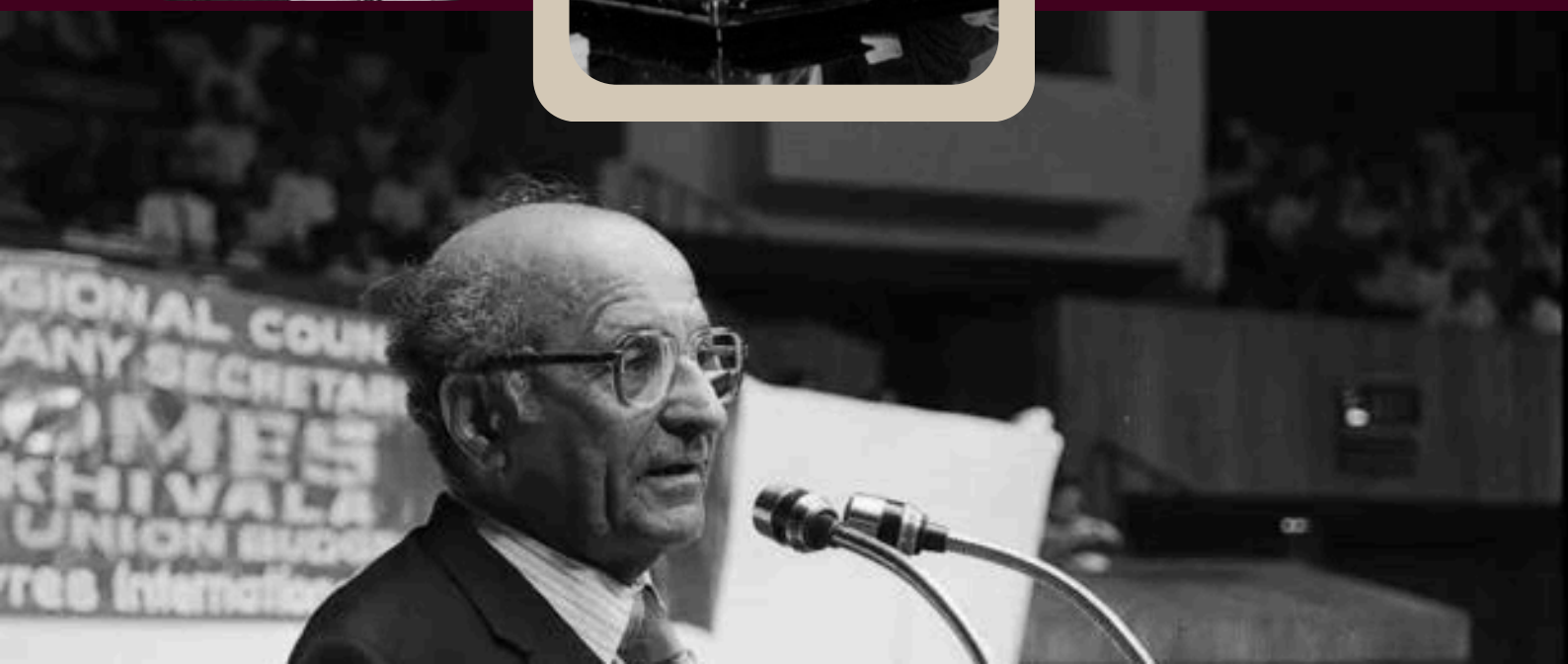
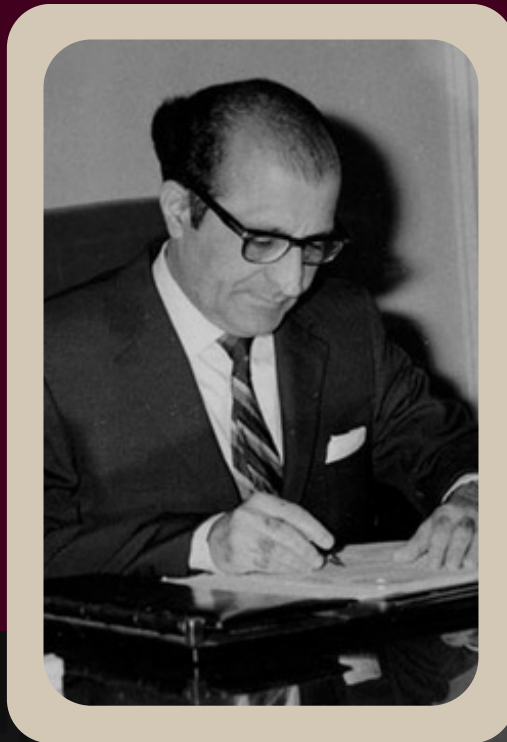
TEAMS OF 2 (SPEAKERS) OR 3 (2 SPEAKERS AND 1 RESEARCHER) ARE WELCOME TO REGISTER. ONCE REGISTRATION HAS BEEN VERIFIED TEAMS WILL BE ASSIGNED A TEAM CODE (" TC- XX") FOR IDENTIFICATION FOR THE DURATION OF THE MOOT. REGISTRATIONS CLOSE ON 26TH AUGUST, 2026.



About Nani Ardeshir Palkhivala



Nani Ardeshir Palkhivala was a distinguished Indian jurist and diplomat renowned for his profound understanding of constitutional law. He rose to prominence as an eloquent advocate in landmark Supreme Court cases, including the celebrated *Kesavananda Bharati* case, which solidified the doctrine of the basic structure of the Constitution. His commitment to upholding civil liberties and human rights, along with his extensive work in tax law, earned him widespread respect. His legacy as a legal luminary and public intellectual continues to inspire generations.



THE PRIZE POOL

In honor and legacy of the late Mr. Palkhivala, his nephew, Mr. Homi P. Ranani, has contributed to the prize pool and established the “Nani Palkhivala Award for Best Speakers.”

WINNING TEAM: RS. 75,000; AND A TROPHY.

RUNNERS-UP TEAM: RS. 50,000; AND A TROPHY.

**NANI PALKHIVALA AWARD FOR BEST SPEAKER:
RS. 50,000; AND A TROPHY.**

**NANI PALKHIVALA AWARD FOR SECOND-BEST SPEAKER:
RS. 20,000; AND A TROPHY.**

**NANI PALKHIVALA AWARD FOR BEST SPEAKER OF
FINALS: RS. 10,000; AND A TROPHY.**

**BEST MEMORIAL (APPELLANT): RS. 10,000; AND A
TROPHY.**

**BEST MEMORIAL (RESPONDENT): RS. 10,000; AND A
TROPHY.**

BEST RESEARCHER: RS. 10,000; AND A TROPHY.

SECOND-BEST RESEARCHER: RS. 7,500; AND A TROPHY.



THE BRS LEGACY





For further details, contact:

REGARDING MOOT PROCEDURE AND PROPOSITION

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